NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH **CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/01/2018 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER

PETITION NUMBER : TCP/404/ (IB)/2017

NAME OF THE PETITIONER(S) : BIO RESIDUE ENERGY TECHNOLOGY PVT LTD

NAME OF THE RESPONDENT(S) : VELAN HOTEL LTD

UNDER SECTION : 433 (e)(f)

S.No. NAME (IN CAPITAL) DESIGNATION **SIGNATURE**

REPRESENTATION BY WHOM

1. R. VEDHYARHANKAR ? Counsel For Petitioner R. ASHOKKWMAR?

2. G. Nanducy Mus

ORDER

Counsel for petitioner/operational creditor present and stated that so far they have not received any proposal for settlement as committed from respondent/corporate debtor. Counsel for petitioner stated that they are intending to file a memo suggesting the name of the IRP. Counsel for respondent prayed for time for making submissions stating that they are intending to settle the matter. Considering the request, final opportunity is granted to the respondent. Both the counsels are directed to make submissions on the next date of hearing. Put up on 06.02.2018.

Member(Technical)

(K ANANTHA PADMANABHA SWAMY) Member(Judicial)